

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-07/99/1573/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Mahendra Kalita,
District & Sessions Judge,
Udalguri.

Dated Guwahati, the 22nd March, 2022

Sub: **Casual leave.**

Ref:- Your letter No. DJ(U) 1692 dtd 21st March, 2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 23.03.2022 with station leave permission, with the official vehicle, at own cost**, has been granted. Further, the Addl. Sessions Judge, Udalguri, in his absence the Civil Judge cum Asstt. Sessions Judge, Udalguri and in his absence Chief Judicial Magistrate, Udalguri and in her absence, the in charge Chief Judicial Magistrate shall remain in charge of your Court and office in your absence.

Yours faithfully,


sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-07/99/1574/A, dated , 22-03-2022

Copy to:

1. The Project Manager, Gauhati High Court


JT.REGISTRAR (VIGILANCE)
Kata